

“The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013”

In order to provide a safe working environment to all female employees/workers at the workplace under “The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013”, the Internal Complaint Committee under Sexual Harassment of Women at Workplace, for attending the complaint of sexual harassment to the women employees of Judicial Court Complex, SAS Nagar (Mohali) head quarter is constituted which is as under:-

1.	Ms. Anshul Berry, Addl. District & Sessions Judge.	Chairperson
2.	Ms. Monika Goyal, Addl. District & Sessions Judge.	Member
3.	Ms. Girish, Addl. District & Sessions Judge.	Member
4.	Ms. Prabhjot Kaur, Copy Clerk of the Court of District & Sessions Judge.	Member
5.	Ms. Rupinder Kaur, Advocate, SAS Nagar (Mohali).	Member

In case any of the female employee/worker working in the Judicial Court Complex, SAS Nagar (Mohali) has any complaint regarding sexual harassment, they can approach any of the members of the Committee, in writing within a period three months from the date of incident and in case a series of incidents, within a period of three months from the last incident. Where such complaint cannot be made in writing, any member of the Internal Committee shall render all reasonable assistance to the woman for making the complaint in writing.

Further, at any stage where the Internal Committee arrives at a conclusion that the allegation against the respondent is malicious or the aggrieved woman or any other person making the complaint has made the complaint knowing it to be false or has produced any forged or misleading document then action against the woman or the person who has made the complaint under sub section (1) or sub-section 2 of section 9, will be taken, in accordance with the provisions of service rules applicable to her/him.